

Assessment for House tax by D.M.C.

2882. SHRI NARSINGH NARAIN PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the criteria adopted by the Delhi Municipal Corporation in making assessments for house-tax and other property taxes;

(b) whether the above principles are uniformly adopted in all the areas in the city;

(c) what are the rulings given by the Supreme Court in a recent case in regard to the assessment of property tax;

(d) whether those rulings have been adopted in making assessments for property-tax; and

(e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c) The Municipal Corporation of Delhi has reported that as per the Supreme Court's judgement, the rateable value of a property has to be determined on the basis of Standard Rent determinable under the provisions of section 6 or section 9 of the Delhi Rent Control Act, 1953 depending upon the particular facts and circumstances of each case. While the principles and procedures for determining the standard rent as laid down in section 6 and section 9 cannot vary with areas, the factors in the determination of standard rent vary from case to case or zone to zone. The Corporation has further stated that assessment of properties is a quasi-judicial function and the decisions thereon are appealable.

(d) Yes, Sir.

(e) Does not arise.

News item on Tihar Jail official

2883. SHRI NARASINGHA PRASAD NANDA:

SHRI RAMCHANDRA BHARDWAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been invited to recent news item which appeared in the *Indian Express* under the heading 'Some Tihar Officials may be removed'; and

(b) if so, what are the allegations against these officials and what has been the result of the inquiry made and the names of these officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The Government have seen the news item which appeared in the *Indian Express* dated 21-8-81 under the caption 'Some Tihar Jail Officials may be removed'. The various complaints about the functioning of Tihar Jail are being looked into.

Setting up of Consumers Cooperative Societies in Metropolitan Cities

2884. SHRI RAMCHANDRA BHARDWAJ:

SHRI DINESH GOSWAMI:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Central Government had approved a proposal in 1963 to set up Consumers Cooperative Societies in the metropolitan cities of Bombay, Calcutta, Madras and Delhi to stabilise rising prices and to help the Central Government employees in getting essential commodities at reasonable price from the cooperative societies; and